

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3165/2020

(Arising out of impugned final judgment and order dated 14-01-2020 in CRA No.3994/2019 passed by the High Court Of Judicature At Bombay At Aurangabad)

KACHARU BALAJI KOTKAR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.63213/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.63214/2020-EXEMPTION FROM FILING O.T. and IA No.63223/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 06-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Anand Dilip Landge, AOR  
Mr. Vijay R. Gundecha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner prays for and is granted two weeks time to file additional document to ascertain what was the age of the petitioner mentioned by him in the 313 statement.

List after two weeks.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER